



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक ४८(३)]

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असाधारण क्रमांक १०१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Amendment) Act, 2020 (Mah. Act No. XXXII of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2020

(First published after having received the assent of the Governor in the “*Maharashtra Government Gazette*”, on the 28th December 2020).

An Act further to amend the Mumbai Municipal Corporation Act.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate

III of 1888. action further to amend the Mumbai Municipal Corporation Act, for the
Mah. purposes hereinafter appearing and therefore, promulgated the Mumbai
Ord. XX Municipal Corporation (Amendment) Ordinance, 2020 on the 13th November
of 2020. 2020 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-first Year of the Republic of India as follows:—

- Short title and commencement. **1.** (1) This Act may be called the Mumbai Municipal Corporation (Amendment) Act, 2020.
- (2) It shall be deemed to have come into force on the 13th November 2020.
- Amendment of Section 154 of III of 1888. **2.** In section 154 of the Mumbai Municipal Corporation Act, after sub-section (1C), the following sub-section shall be inserted, namely :—
- “(1D) (a) Notwithstanding anything contained in sub-section (1C),—
- (i) due to the spread of COVID-19 pandemic, the capital value of any building or land fixed under sub-section (1A) shall not be revised in the year 2020-21;
- (ii) for the year 2020-21, the property tax bill for any building or land shall be the same as is for the year 2019-20;
- (iii) the capital value of any building or land fixed under sub-section (1A) shall be revised in the year 2021-22, as if the clause (i) is not applicable for the year 2020-21.
- (b) Subject to the proviso to sub-section (1C), the next revision shall be in the year 2025-26, and, thereafter, the revision of capital value of any building or land shall be in accordance with the provisions of sub-section (1C).”.
- Repeal of Mah. Ord. XX of 2020 and saving. **3.** (1) The Mumbai Municipal Corporation (Amendment) Ordinance, 2020, is hereby repealed:—
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Mumbai Municipal Corporation Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the said Act, as amended by this Act.